

12.32 hrs.

RE. CALLING ATTENTION NOTICES
—(Query)

Mr. Deputy-Speaker: Is the hon. Minister prepared to make a statement?

The Minister of External Affairs (Shri Swaran Singh): With your permission, I would like to make a statement tomorrow because all the facts are not ready today.

Mr. Deputy-Speaker: We will take it up tomorrow then.

Shri Surendranath Dwivedy (Kendrapara): Why not at 4 O'clock? Tomorrow I will not be here. (Interruption).

Mr. Deputy-Speaker: Order, order.

बी मधु लिमये (मुंगेर) : विषय क्या है इसका, यह तो पता चले ? किस विषय के ऊपर है ?

Mr. Deputy-Speaker: Unless you are called, why do you get up? (Interruption). On the question of the Naga federal government, he wants to get information; he will make a statement tomorrow.

Shri Surendranath Dwivedy: Can he make it at 4 O'clock today? I won't be here tomorrow. That is why I am asking whether it is possible for him to make the statement at least at 5 O'clock?

Shri Swaran Singh: It will be safer that it is kept at 11 O'clock tomorrow because we will be able to collect all the information.

Mr. Deputy-Speaker: We will call him tomorrow then.

Shri U. M. Trivedi (Mandsaur): Sir, I had given notice for calling attention. I do not know what has happened about this question of Mr. Naicker saying that he will welcome Russia. (Interruption).

Mr. Deputy-Speaker: We cannot take it up now.

Shri U. M. Trivedi: There must be something . . . (Interruption).

Mr. Deputy-Speaker: He may come to me and discuss it with me later.

Shri S. M. Banerjee (Kanpur): Sir, I have a submission; I am asking for your permission.

Mr. Deputy-Speaker: No permission now.

Shri S. M. Banerjee: Thank you, Sir.

12.33 hrs.

PAPERS LAID ON THE TABLE

REPORTS OF COMMISSIONER OF RAILWAY SAFETY FOR 1963-64 AND 1964-65

The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy): I beg to lay on the Table a copy each of the Reports of the Commissioner of Railway Safety on the working of the Railway Inspectorate for the years 1963-64 and 1964-65.

[Placed in Library. See No. LT-5843/66].

ANNUAL REPORT OF TRAVANCORE-COCHIN CHEMICALS, KERALA, FOR THE YEAR ENDED 31ST MARCH, 1965, AND REVIEW BY GOVERNMENT OF KERALA

The Minister of Petroleum and Chemicals (Shri Alagesan): I beg to lay on the Table a copy each of the following papers:—

- (1) Annual Report of the Travancore-Cochin Chemicals Limited, Udyogamandal (Kerala) for the year ended 31st March, 1965 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (3) of section 619A of the Companies Act, 1956, read with clause (c) (iv) of

the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala.

- (2) Review by the Government of Kerala on the working of the above Company.

[Placed in Library. See No. LT-5844/66].

GOA, DAMAN AND DIU (ABSORBED EMPLOYEES CONDITIONS OF SERVICE) RULES, 1965, AND AMENDMENTS TO SCHEDULE III OF INDIAN ADMINISTRATIVE SERVICE (PAY) RULES, 1954

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): I beg to lay on the Table:

- (1) A copy of the Goa, Daman and Diu (Absorbed Employees Conditions of Service) Rules, 1965 published in Notification No. G.S.R. 1896 in Gazette of India dated the 30th December, 1965 as corrected by G.S.R. 154 published in Gazette of India dated the 29th January, 1966, under sub-section (3) of section 3 of the Goa, Daman and Diu (Absorbed Employees) Act, 1965. [Placed in Library. See No. LT-5845/66].

- (2) A copy each of the following Notification making certain amendments to Schedule III of the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) G.S.R. 118 published in Gazette of India dated the 22nd January, 1966.
- (ii) G.S.R. 194 published in Gazette of India dated the 5th February, 1966.

[Placed in Library. See No. LT-5848/66].

ANNUAL REPORT OF HINDUSTAN TELEPRINTERS, LTD. MADRAS, FOR 1964-65, AND AUDITED ACCOUNTS AND COMMENTS OF COMPTROLLER AND AUDITOR-GENERAL THEREON

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri Jaganatha Rao): I beg to lay on the Table a copy of the Annual Report of the Hindustan Teleprinters Limited, Madras for the year 1964-65 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act 1956. [Placed in Library. See No. LT-5847/66].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952 AND ANNUAL REPORT ON EMPLOYERS' PROVIDENT FUNDS SCHEME FOR 1964-65

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawas Khan): I beg to lay on the Table:

- (1) A copy each of the following Notifications under Sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

- (i) The Employees' Provident Funds (Twelfth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1707 in Gazette of India dated the 27th November, 1965.

- (ii) The Employees' Provident Funds (Thirteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1836 in Gazette of India dated the 18th December, 1965.

- (iii) The Employees' Provident Funds (Fourteenth Amendment) Scheme, 1965 published in Notification No. G.S.R. 1837 in Gazette of India dated the 18th December, 1965.